## ATTENDANCE-CUM-ORDER SHEET OF HEARING

# NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH

TP No.22/397/398/GB/2016 (C.P.No.205/2015)
With
I.A.No.2/2016
&
T.A.No.15/2016 (C.A.No.402/2016)

Ram Swaroop Joshi & Ors.

...Petitioners

-Versus-

Buildworth Pvt. Ltd. & Ors.

... Respondents

**Present :** Hon'ble Mr Justice P K Saikia, Member(J)

Date of hearing: 19th January 2017.

Name of the Company		Buildworth Pvt. Ltd.			
Under Section			397/398		
	Name & Designation o Representative (IN		Appearing on behalf of	Signature with date	
	LETTERS)				

#### ORDER

## TP No.22/2016 (C P No.205/2015)

Ms S. Khound, learned counsel is present for the petitioners. Mr K. Goswami and Mr R. Sarmah are present on behalf of respondent Nos.1-6.

Learned counsel for the petitioners prays for some time to file rejoinder. List this matter on 23.02.2017 for rejoinder.

#### I.A.No.2/2016

Ms S. Khound, learned counsel for the applicants is present. Mr K. Goswami and Mr R. Sarmah, learned counsel for the respondents/non-applicants pray for some time to file reply.

List this matter on 23.02.2017 for reply.



# T.A.No.15/2016 (C.A.No.402/2016)

Mr K. Goswami and Mr R. Sarmah, learned counsel are present for the applicant. Ms S. Khound, learned counsel for the respondents/non-applicants prays for some time to file counter.

In that connection, Mr K. Goswami, learned counsel for the applicant suggested that in a proceeding under Section 340 Cr.PC, the would be accused has no right to participate in the enquiry and, therefore, there is no scope for respondents herein to file counter. In that view of the matter, this proceeding may be listed for hearing.

Let this matter be listed on 23.02.2017. However, in the meantime, the respondents/non-applicants, if so desire, may file counter.

Member (Judicial) National Company Law Tribunal, Guwahati Bench, Guwahati.

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